

RJ No.163/2023

High Court of Karnataka,
Bengaluru,
Dated: 24.08.2023

CIRCULAR

The Hon'ble Court vide order dated 11.07.2023 in WP No.201865/2023 having observed that it has come across several orders passed by the Trial Court and First Appellate Court on several applications and ex-facie reading thereof could not make out as to on what application the said order has been passed and under which provision the application is filed, which has resulted in wastage of valuable time of the Court, has opined that it could be avoided by indicating the details namely (i) Provision under which the application is filed, (ii) Relief sought for, (iii) The date on which the application is filed, (iv) Number of the application, (v) The date on which objections are filed by different opponents and (vi) The date on which the orders were passed on the said application, in the preamble of such orders.

Therefore, as directed, all the Presiding Officers of the Trial Courts and First Appellate Courts in the State are directed to indicate the following details in the preamble of the orders on Interlocutory applications henceforth, without fail:-

<i>i.</i>	<i>Provision under which the application is filed</i>	
<i>ii.</i>	<i>Relief sought for</i>	
<i>iii.</i>	<i>The date on which the application is filed</i>	
<i>iv.</i>	<i>Number of the application</i>	
<i>v.</i>	<i>The date on which the objections are filed by different opponents</i>	
<i>vi.</i>	<i>The date on which the orders were passed on the said application</i>	

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
REGISTRAR GENERAL

Contd.....

To:

1. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment) / Registrar (Administration)/ Registrar (Infra & Maintenance) / Registrar (Protocol & Hospitality) / Registrar (Computers).
2. The Director, Karnataka Judicial Academy, Bangalore.
3. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches.
4. The Central Project Co-ordinator (CPC), with a request to web-host the circular.
5. DJA-I, for circulation among the Presiding Officers of the Trial Courts and First Appellate Courts in the State.
6. Office Copy.